

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:417  
ANSWERED ON:26.02.2013  
LATHICHARGE ON PROTESTORS  
Pandurang Shri Munde Gopinathrao;Singh Shri Bhola

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether Delhi Police personnel resorted to lathicharge and used water cannons to disperse the protestors who had gathered to protest against the gang-rape of a woman in December, 2012;
- (b) if so, the details thereof and the number of persons injured/arrested during the above protests;
- (c) whether the Government has ordered an inquiry into the said incident;
- (d) if so, the outcome thereof; and
- (e) the details of compensation given to the victims of the above incident?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): Delhi Police had to resort to use of water cannon, tear gas shells and mild cane charge to disperse the illegal, unruly and violent crowd, which was determined to march towards North Block, South Block and President House after breaking police barricades repeatedly. The unruly mob damaged govt. vehicles, indulged in arson, stone pelting and assaulting policemen on duty. Some protestors and police personnel got injured in this action. The following FIRs have been registered in the Case: -

Sl.No. Case FIR No. , dated. U/S & Police Station

1. 181/12 dt. 23.12.12 U/S 186/353/188/147/148/ 149/302/  
332/34 IPC & 3PDPP Act PS Tilak Marg, New Delhi

2. 181/12 dt. 22.12.12 U/S 186/188/353/ 147/148/  
149/34 IPC & 3 PDPP Act., PS Parliament Street,  
New Delhi